

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION NO.*146
TO BE ANSWERED ON 13.02.2019**

Coal Allocation through e-Auction Process

***146. SHRI DEVAJIBHAI G.FATEPARA:
SHRIMATI RITI PATHAK:**

Will the Minister of COAL be pleased to state:

- (a) whether the Government has discontinued the e-Auction Process through which coal is allocated to D.D. holder;
- (b) if so, the reasons therefor;
- (c) whether the Government is aware of the revenue loss being suffered by the Government and the employment opportunities being dried up as a result thereof;
- (d) if so, whether the Government proposes to take any steps in this regard so as to make up for the revenue loss as well as to increase employment opportunities; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER
MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)**

(a) to (e) : a statement is laid on the table of the House.

Statement referred to parts (a) to (e) of LoK Sabha Starred Question NO.*146 for answer on 13.02.2019 asked by SHRI DEVAJIBHAI G.FATEPARA: SHRIMATI RITI PATHAK:

(a) and (b): As per the e-auction scheme of Coal India Limited, there is no such term as DD holder. In order to meet the demand of the power sector and to build up coal stock at power houses, offer through e-auction was regulated in the months of October-November, 2018. As the stock position at power houses improved thus reducing the level of criticality by December, 2018, offer through e-auction was gradually restored.

(c) to (e): In 2018-19 (up to 31.01.2019), the total e-auction booking value has increased from the booking value in the corresponding period of the last year. Against the e-auction booking value of about Rs. 16,764 crore in 2017-18 (up to 31.01.2018), the booking value in 2018-19 (up to 31.01.2019) has been about Rs.16,948 crore.
